

(d) Government has released Rs. 3.00 crores each in 1994-95 and 1995-96 as grant-in-aid to the Authority.

[English]

Defence Lands on Lease for Schools in Delhi Cantt.

2983. SHRI VISHAMBHAR PRASAD NISHAD : Will the Minister of DEFENCE be pleased to state :

(a) whether Defence lands have been given on lease for running Army Public School and the Air Force School at Dhaula Kuan and Subroto Park in Delhi Cantt;

(b) if so, the terms and conditions of the lease and area that have been leased and amount of lease rent charges;

(c) whether these schools are run by societies floated under the aegis of Army/Air Force and if so, whether the Government have any control over these societies;

(d) whether three types of rates for tuition fees are charged from the students and if so, details thereof;

(e) whether the rates of tuition fees other charges have been approved by the Government and whether these are in conformity with the rules framed by the Education Department of Government;

(f) if not, whether Government propose to take any action to correct this situation; and

(g) whether children of parents not serving in Army/Air Force are admitted into these schools and if so, the rates of fees payable by such children?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) and (b). Yes, Sir, the Defence Land measuring 30.50 acres has been leased for running of the Army Public School at Dhaula Kuan under two separate leases on nominal rent of Rs.2/- per annum (@ Rupee 1/- per lease) and 15 acres of land has been leased for the Air Force School at Subroto Park in Delhi Cantonment on payment of nominal rent Rs.1.50/- per annum. The other main terms and conditions are that the land will be used only for the school purposes and prior permissions for construction of buildings will be obtained from the competent authority as per the lease deed.

(c) Yes, Sir. Army Public School is run by Army Welfare Education Society under Delhi State Education Act and rules, 1973. The Air Force School is run by IAF Educational and Cultural Society registered under Societies Registration Act, 1860.

(d) In Army Public School four types of tuition fee and in Air Force three types of tuition fee are charged. The details are given in the enclosed Statement.

(e) and (f). The rates of tuition fees and other charges in Army Public School are intimated to the Education Department. In the Air Force School the rates

of tuition fee are approved by IAF Educational & Cultural Society and are filed with the Directorate of Education Delhi Administration. The Army Public School are established with the non-public Army Welfare Funds partly subscribed by the Defence personnel and Air Force School are funded by IAF Educational and Cultural Society. The fee structure is therefore, different for the wards of the Officers, JCOs, ORs, Air Force Airmen, Air Force Officers and those of Civilians. It is not considered necessary to remove the differential fee structure.

(g) Yes, Sir. The details of fee are given in the Statement enclosed.

STATEMENT

The types of rates of tuition fee charged from the students are as under :-

Army Public School

S. Standard No.	OR	JCOs	Officers	Civilians
(In Rupees)				
(a) I-V	110	165	230	390
(b) VI-VIII	120	175	240	410
(c) IX & X	120	175	250	430
(d) XI & XII	130	190	270	460

Air Force School

S. Standard No.	Airmen	Air Force Officers (in Rupees)	Non-Air Force (Civilians)
(a) KG-V	120	225	500
(b) VI-X	130	250	600
(c) XI & XIII	150	275	700

(Staff children are exempted from paying tuition-fee)

New Anganwari Schemes

2984. DR. RAM CHANDRA DOME :
DR. BALIRAM :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have decided to handover 10% of all new Anganwaris schemes to private agencies;

(b) whether the Anganwari workers were consulted by the Government on this issue;

(c) whether there has been retrenchment of Anganwari workers following privatisation; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) The Integrated Child Development Services (ICDS) Scheme provides that the Central Social Welfare Board (CSWB), Voluntary Organisations, local bodies, Panchayat Raj Institutions etc. are to be actively involved in this programme for effective implementation with maximum community support and for making it a people's programme. Accordingly the State Governments were requested to draw up guidelines within the overall framework of ICDS Scheme, for entrusting the whole or a part of an ICDS project to a voluntary organisation. A model set of guidelines drawn up by the Government, were also sent to all the States/Union Territories. These guidelines are also to be followed by Department of Women & Child Development in considering the direct allotment of some ICDS projects to voluntary agencies for implementation.

A decision was taken during the year 1993 to allocate 10% of the ICDS projects sanctioned during 1992-93 to registered voluntary organisations with a view to involve these organisations in the implementation of ICDS Scheme. All the State Governments/Union Territory Administrations were addressed and the Formats/Application Forms suggested for this purpose were also sent to them.

(b) to (d). The Government decision was to entrust new ICDS projects or part of project to registered voluntary organisations who are experienced in the delivery of services in the Social Sector.

NGOs have been encouraged to organise ICDS in new areas and therefore, there has been no impact on the Anganwadi workers in existing projects.

Relations with Myanmar

2985. SHRI SURESH PRABHU : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the present status of our relations with Myanmar;

(b) the steps taken to strengthen further our relations with this country; and

(c) the steps being taken to open up travel and trade with this country?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) We have friendly and cooperative relations with Myanmar.

(b) and (c). We have recently initiated border trade with Myanmar which is expected to develop in the years ahead as communication and transport infrastructure improves. Under the Border Trade Agreement, travel by road is permitted for business purposes in border areas for a period of 7 days. India and Myanmar are cooperating in border management and control of traffic in narcotics. We also have an agreed MOU on

developing infrastructure facilities including roads and telecommunications, in the border areas. Training slots are provided to Myanmar students in various vocational and other institutes. Following an understanding on resumption of direct flights between the two countries, Indian Airlines has resumed its operations to Yangon on 7th December, 1995.

[Translation]

Sports Complex in Rajasthan

2986. SHRI GANGA RAM KOLI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government propose to construct a big sports complex in Bayana-Dhaulpur area of Rajasthan;

(b) whether there is any planning for this complex in the current Five Year Plan and if so, the details thereof; and

(c) whether the Government have received any demand letter in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI DHANUSHKODI ATHITHAN R.) : (a) to (c). No, Sir.

[English]

Acquisition of Missiles by Pakistan

2987. SHRI MRUTYUNJAYA NAYAK : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government are aware that medium and long range missiles have been acquired or are likely to be acquired by Pakistan in the near future;

(b) if so, whether the Government have made any diplomatic approach to dissuade the countries which are supplying such missiles;

(c) if so, the details thereof;

(d) whether the Government propose to intensify their efforts in this regard; and

(e) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) to (e) Yes, Sir. Government have seen press reports regarding the deployment of nuclear capable M-11 missiles by Pakistan. Government have been aware of the acquisition of these missiles and consider it a matter of great concern. Our concern regarding Pakistani acquisition of nuclear capable missiles have also been conveyed to the concerned countries. Government of India is committed to taking all necessary steps to safeguard its security and national interest in accordance with its own threat perceptions.